

[Translation]

Increase in Psychopaths

1728. SHRI JANARDAN MISRA:

SHRI PANKAJ CHOWDHARY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the number of psychopaths is increasing continuously in the country;
 (b) if so, whether the Government propose to take affective steps to control this disease;
 (c) if so, the details thereof; and
 (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) No, Sir

(b) and (c) Do not arise.

(d) According to the National Institute of Mental Health and Neuro Sciences, Bangalore Psychiatrists are giving the diagnosis of Psychopath due to increased awareness about the disorder, but the number of cases has not increased.

[English]

Quacks

1729. SHRI ANAND RATNA MAURYA:

SHRI JAGAT VIR SINGH DRONA:

SHRIMATI SAROJ DUBEY:

SHRI PANKAJ CHOWDHARY:

SHRI SATYA DEO SINGH:

SHRI RAJNATH SONKAR SHASTRI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Union Government are aware that there has been an alarming increase in the number of quacks running their clinics on the basis of fake Certificates in the country;
 (b) if so, whether the Union Government have formulated any plans to check the quacks practising in the country;
 (c) whether any instructions have been issued to the state Governments in this regard; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No, Sir.

(b) to (d) Penal provisions already exist in the Indian Medical Council Act, 1956 as well as in the Indian Medicine Central Council Act, 1970 and the Homoeopathy Central Council Act, 1973 to the effect that no person other than a medical practitioner enrolled on the State Medical Register shall practice medicine in any State and any person contravening this provision shall be punishable with imprisonment for a term which may extend to one year or with fine which may extend to Rs. 1,000/-or both. The Government of India have advised the State Governments/ Union Territories to invoke the penal provisions to check practice by unqualified practitioners.

New Post Offices

1730. SHRI RAMASHRAY PRASAD SINGH:

SHRI MOHAMMAD ALI ASHRAF FATMI:

SHRI KASHIRAM RANA:

SHRI CHHEDI PASWAN:

SHRI PREM CHAND RAM:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of villages in Gujarat and Bihar with and without the facility of post office and telegraph office by the end of 1993-94 and till date, district-wise and category-wise separately; and
 (b) the number of post offices and telegraph offices proposed to be opened in the State during 1994-95, district-wise and category-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) The district-wise and category wise number of villages in Bihar and Gujarat with and without the facilities of post and telegraph offices are given in the attached Statement I to VI.

(b) The district-wise and category-wise number of post and telegraph offices proposed to be opened in Gujarat and Bihar during 1994-95 are given in Statement VII to X.

Statement-I

Details of number of villages in Gujarat with and without post office facility, district-wise and category-wise by the end of 1993-94

Sl. No.	Name of District	No. of villages without post office	No. of villages having post offices category-wise			
			Categories of Post Offices	No. of villages having Post Offices		
			SO*	EDSO**	EDBO***	Total
1	2	3	4	5	6	7
1.	Ahmedabad	244	19	3	399	421
2.	Amreli	300	19	3	283	305